



2026:DHC:1094-DB



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IN THE HIGH COURT OF DELHI AT NEW DELHI
FAO (COMM) 25/2026, CM APPLs. 5453/2026, 5454/2026 &
5455/2026

NARINDER KUMAR TRADING AS M/S KUNDAN
TRADING COMPANY (PROP FIRM).Appellant
Through: Mr. Arvind Singh, Adv.

versus

KYOTO TOOL CO. LTD. & ORS.Respondents
Through: Mr. Manish Biala and Mr.
Devesh Ratan, Advs. for R-1
Ms. Devanshi Pokhriyal, Adv. for R-2
Mr. Rohan Ahuja, Ms. Shruttima Ehersa and
Mr. Ankit Tripathi, Advs. for R-3
Mr. Abhishek Kumar, Adv. for R-4

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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09.02.2026

C. HARI SHANKAR, J.

1. After some hearing, Mr. Arvind Singh, learned Counsel for the appellant seeks leave to withdraw this appeal submitting that he would avail appropriate remedies as available in law.

2. Accordingly, the appeal is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

FEBRUARY 9, 2026/aky